

536

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 289 OF 2023

In the matter of:

Lt. Col. Jasjit Singh Gill

.....Applicant

V/S

State of Punjab

.....Respondent

INDEX

Sr. No.	Particulars	Dated	Page No.
1.	Status Report in the form of Affidavit by Sh. Himanshu Jain, IAS, Deputy Commissioner, Ludhiana on behalf of Respondent No 04.	10.04.2026	1-4
2.	Annexure R-4/1- copy of Letter to concerned departments (Vernacular Attached)	10.02.2026	5-6
3.	Annexure R-4/2- Copy of Order Constituting Joint Committee & Seeking Reports (Vernacular Attached)	25.03.2026	7-8
4.	Annexure R-4/3 - Copy of Letter Issued to All Departments in District Ludhiana (Vernacular Attached)	25.03.2026	9-13
5.	Annexure R-4/4 - Copy of Joint Committee Report	07.04.2026	14
6.	Annexure R-4/5- Copy of Letter Issued to Municipal Corporation, Ludhiana (Vernacular Attached)	10.04.2026	15-16

Dated:- 10-04-2026
Place:- LUDHIANA


(Himanshu Jain, IAS)
District Magistrate,
Ludhiana
Phone-
Email Id-

537

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 289 OF 2023

In the matter of:

Lt. Col. Jasjit Singh Gill

.....Applicant

V/S

State of Punjab

.....Respondent

Execution Application No. 33 of 2023

In

Original Application No. 465/2019

**Status Report in the form of affidavit by Himanshu
Jain IAS, District Magistrate, Ludhiana**

It is most respectfully submitted as under:

1. That the deponent is presently posted as District Magistrate, Ludhiana and is duly authorized and competent to file the present affidavit on behalf of Respondent No. 4.

2. That the present status report is being filed in compliance with the order dated 12.01.2026 passed by this Hon'ble Tribunal in the above-mentioned matter.
3. That it is most respectfully submitted that the Punjab Pollution Control Board its reply to IA No. 256/2024 before this Hon'ble Tribunal on 09.01.2026 for kind consideration of this Hon'ble Tribunal.
4. That in further compliance with the directions of this Hon'ble Tribunal, the issue regarding non-operationalization of the previously established carcass disposal/utilization plant has been reviewed at the district level.
5. That, in compliance of the order dated 10.02.2026 passed by the Hon'ble National Green Tribunal (NGT), this office vide letter No. 3331-32/M.A. dated 10.02.2026 addressed to the the Commissioner, Municipal Corporation, Ludhiana and the Environmental Engineer, Punjab Pollution Control Board Ludhiana initiated necessary action in the matter a copy of which is annexed herewith as **Annexure R-4/1**. Subsequently, on 25.03.2026, a meeting was convened with all concerned departments to deliberate upon the issue and ensure coordinated action. Further, vide letter No. 6821-26/M.A. dated 25.03.2026 directions were issued to all concerned departments, including the Municipal Corporation, Ludhiana and the Punjab Pollution Control Board, as well as other relevant authorities, seeking updated reports regarding feasibility and operational aspects and also providing for the constitution of a Joint Committee to examine the matter in detail, wherein the Additional Commissioner, Municipal Corporation, Ludhiana has been designated as the Chairman

539

along with representatives of other departments as Members, a copy of which is annexed herewith as **Annexure R-4/2**.

6. That, in continuation thereof, this office vide letter No. 6827-93/M.A dated 25-03-2026 also issued communications to all concerned departments in District Ludhiana (66 departments), requesting them to identify and suggest any suitable land (at least 2 acres) within their jurisdiction where the Carcass Disposal Plant can be established and operated smoothly in compliance with environmental standards. The departments were further requested to submit their recommendations along with a detailed report to this office. The copy of the same is annexed herewith as **Annexure R-4/3**.
7. That in response thereto, joint inspection/feasibility reports have been received from Joint Committee All concerned departments vide their letter no. 1326 dated 07/04/2026 have been duly examined at the district level and, based on the recommendations of the concerned departments, a suitable site has been identified for the purpose of establishment/operationalization of the carcass disposal facility. The copy of the same is annexed herewith as **Annexure R-4/4**.
8. That accordingly, the consolidated report along with recommendations has been forwarded to the Municipal Corporation, Ludhiana, vide letter No. 8035/M.A. dated 10.04.2026, for taking necessary action in accordance with law for operationalization of the same. A copy of the forwarding letter is annexed herewith as **Annexure R-4/5**.
9. That the matter is under active consideration and further necessary steps are being taken in coordination with all

concerned departments to ensure an environmentally compliant, technically feasible and sustainable solution.

10. That the District Administration, Ludhiana remains fully committed to comply with the directions of this Hon'ble Tribunal in letter and spirit and to resolve the issue in a time-bound manner.
11. That, in view of the above, the undersigned undertakes to comply with orders as will be passed by this Hon'ble Tribunal. The undersigned has followed the instruction passed earlier by Hon'ble National Green Tribunal. That in view of the compliance status and factual position submitted hereinabove, it is respectfully submitted for the consideration of the Hon'ble Tribunal for passing appropriate orders in Original Application No. 289 of 2023. Any instructions passed by the Hon'ble Tribunal shall be complied in letter and spirit.

Submitted by


(Himanshu Jain, IAS)
District Magistrate
Ludhiana

Verification:-

Verified that the contents of para no.1 to 11 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 10-04-2026

Place:- Ludhiana.


(Himanshu Jain, IAS)
District Magistrate
Ludhiana

541True Translation in English**OFFICE OF THE DEPUTY COMMISSIONER, LUDHIANA**
(M.A. Branch)

To

Commissioner, Municipal Corporation, Ludhiana.
Environmental Engineer, Punjab Pollution Control Board, Ludhiana.

No: 3331-32/M.A.

Date: 10/02/26

Subject: Regarding Compliance of Hon'ble NGT order dated 22.01.2026 passed in O.A No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill Vs SOP & EXECUTION APPLICATION No. 33/2023 In Original Application No. 465/2019.

Ref: In connection with this office letter No. 419-21/M.A. dated 07-01-2026.

In connection with the subject and the reference letter cited above, you are hereby written to ensure compliance with the orders issued by the Hon'ble National Green Tribunal on 22.01.2026. Please take the necessary action to implement the order dated 22.01.2026 in the subject-cited case and inform this office regarding the action taken.

This may be given Top Priority.

Sd/-

Superintendent Grade-2 (R)
For: Deputy Commissioner
Ludhiana.

No: 3333/M.A.

Date: 10/02/26

A copy of this is forwarded to the P.A. to D.C. and Steno to A.D.C.(G), Ludhiana, for information.

Sd/-

Superintendent Grade-2 (R)
For: Deputy Commissioner
Ludhiana.

542



ਪੰਜਾਬੀ ਮਿਤੀ- 15.04.2026

ਤਰੱਕ ਅਰਿ ਜਰੁਰੀ
ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

1. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
2. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।

ਨੰ- 3331-32 ਐਮ.ਏ

ਮਿਤੀ- 10/02/26

ਵਿਸ਼ਾ-

Regarding Compliance of Hon'ble NGT order dated 22.01.2026 passed in O.A No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill Vs SOP & EXECUTION APPLICATION No. 33/2023 In Original Application No. 465/2019.

ਹਵਾਲਾ-

ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ- 419-21/ਐਮ.ਏ ਮਿਤੀ- 07-01-2026 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਵੱਲੋਂ 22.01.2026 ਨੂੰ ਜਾਰੀ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਹੁਕਮ ਮਿਤੀ 22.01.2026 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

ਸੁਖਰੰਡ-ਗੋਡ2(ਮਾਲ)

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,

ਲੁਧਿਆਣਾ

ਨੰ- 3333 ਐਮ.ਏ

ਮਿਤੀ- 10/02/26

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਪੀ.ਏ.ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੋ ਟੂ ਏ.ਡੀ.ਸੀ(ਜ), ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸੁਖਰੰਡ-ਗੋਡ2(ਮਾਲ)

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,

ਲੁਧਿਆਣਾ

OFFICE OF THE DEPUTY COMMISSIONER, LUDHIANA

(M.A. Branch)

ORDER-

In compliance with the order dated 12.01.2026 issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, and based on the deliberations held during the meeting conducted by the undersigned on 25.03.2026, as per the orders of the Hon'ble Deputy Commissioner, Ludhiana, a Joint Physical Assessment of the Carcass Plant at the Jamalpur Site shall be conducted, and a Feasibility Report be submitted to this office expeditiously. For the smooth implementation of this proceeding, a committee is hereby constituted as follows:

Sr. No.	Designation and Department	Committee Member
1.	Additional Commissioner, Municipal Corporation, Ludhiana	Chairperson
2.	Sub-Divisional Magistrate, Ludhiana (East)	Member
3.	Superintending Engineer, Municipal Corporation, Ludhiana	Member
4.	E.O., GLADA, Ludhiana	Member
5.	District Town Planner, Ludhiana	Member
6.	Environmental Engineer, Punjab Pollution Control Board	Member
7.	Tehsildar, Ludhiana (East)	Member

The said committee is directed to conduct a spot inspection, take necessary action, and ensure that their Status Report is submitted to this office within 10 days, so that strict and literal compliance with the orders of the Hon'ble Court can be ensured.

Sd/-
Deputy Commissioner,
Ludhiana

Endst. No: 6821-26 / M.A.

Date: 25/03/26

A copy is forwarded to the following for strict compliance with the above orders:

1. Chief Administrator, GLADA, Ludhiana.
2. Commissioner, Municipal Corporation, Ludhiana.
3. Sub-Divisional Magistrate, Ludhiana (East).
4. District Town Planner, Ludhiana.
5. Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
6. Tehsildar, Ludhiana (East).

Sd/-
Deputy Commissioner,
Ludhiana

544



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਹੁਕਮ -

ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਪ੍ਰਿੰਸੀਪਲ ਬੈਚ, ਨਵੀਂ ਦਿੱਲੀ ਵੱਲੋਂ ਜਾਰੀ ਹੁਕਮ ਮਿਤੀ 12.01.2026 ਦੀ ਪਾਲਣਾ ਵਿੱਚ, ਨਿਮਨਰਸਤਾਅਧ ਵੱਲੋਂ ਮਿਤੀ 25.03.2026 ਨੂੰ ਕੀਤੀ ਗਈ ਮੌਇੰਗ ਦੌਰਾਨ ਹੋਏ ਵਿਚਾਰ-ਵਿਮਰਸ਼ ਦੇ ਅਧਾਰ 'ਤੇ ਮਾਣਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਕੀਤੇ ਹੁਕਮਾਂ ਅਨੁਸਾਰ Jamalpur Site ਵਿਖੇ Carcass Plant ਸਬੰਧੀ Joint Physical Assessment ਕਰਕੇ Feasibility Report ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ। ਇਸ ਸਬੰਧੀ ਕਾਰਵਾਈ ਨੂੰ ਸੁਚਾਰੂ ਢੰਗ ਨਾਲ ਲਾਗੂ ਕਰਨ ਲਈ ਹੇਠ ਲਿਖੇ ਕਮੇਟੀ ਦਾ ਗਠਨ ਕੀਤਾ ਜਾਂਦਾ ਹੈ:-

ਲੜੀ ਨੰਬਰ	ਅਹੁਦਾ ਅਤੇ ਵਿਭਾਗ	ਕਮੇਟੀ ਮੈਂਬਰ
1.	ਵਧਿਕ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ	ਚੇਅਰਮੈਨ
2.	ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੂਰਬੀ)	ਮੈਂਬਰ
3.	ਸੁਪਰਡੈਂਟ ਇੰਜੀਨੀਅਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ	ਮੈਂਬਰ
4.	ਈ.ਓ. ਗਲਾਡਾ, ਲੁਧਿਆਣਾ	ਮੈਂਬਰ
5.	ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ ਲੁਧਿਆਣਾ	ਮੈਂਬਰ
6.	ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ	ਮੈਂਬਰ
7.	ਤਹਿਸੀਲਦਾਰ, ਲੁਧਿਆਣਾ (ਪੂਰਬੀ)	ਮੈਂਬਰ

ਉਕਤ ਕਮੇਟੀ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮੇਕਾ ਮੁਆਇਨਾ ਕਰਦੇ ਹੋਏ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆ ਕੇ ਆਪਣੀ ਸਟੇਟਸ ਰਿਪੋਰਟ 10 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ, ਤਾਂ ਜੋ ਮਾਣਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ: 6821-26 ਐਮ.ਏ

ਮਿਤੀ: 25/03/26

- ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਗਲਾਡਾ, ਲੁਧਿਆਣਾ - ਉਪਰੋਕਤ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਹਿੱਤ।
- ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ - ਉਪਰੋਕਤ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਹਿੱਤ।
- ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੂਰਬੀ) - ਉਪਰੋਕਤ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਹਿੱਤ।
- ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਲੁਧਿਆਣਾ - ਉਪਰੋਕਤ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਹਿੱਤ।
- ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ - ਉਪਰੋਕਤ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਹਿੱਤ।
- ਤਹਿਸੀਲਦਾਰ, ਲੁਧਿਆਣਾ (ਪੂਰਬੀ) - ਉਪਰੋਕਤ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਹਿੱਤ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

545True Translation in English**OFFICE OF THE DEPUTY COMMISSIONER, LUDHIANA**
(M.A. Branch)

To

1. Commissioner of Police, Ludhiana (Representative)
2. Senior Superintendent of Police, Ludhiana (Rural)/Khanna
3. Commissioner, Municipal Corporation, Ludhiana
4. Chief Administrator, GLADA, Ludhiana
5. Additional Deputy Commissioner (Rural Development), Ludhiana
6. Additional Deputy Commissioner (Urban Development), Ludhiana
7. Additional Deputy Commissioner, Khanna/Jagraon
8. Secretary, Regional Transport Authority, Ludhiana
9. All Sub-Divisional Magistrates, Ludhiana
10. L.A.C., Improvement Trust, Ludhiana
11. Assistant Commissioner, State Tax, Ludhiana
12. Assistant Commissioner, Excise and Taxation Department, Ludhiana (East)
13. Assistant Commissioner, Excise and Taxation Department, Ludhiana (West)
14. Civil Surgeon, Ludhiana
15. All concerned Tehsildars, District Ludhiana
16. All concerned Naib Tehsildars, District Ludhiana
17. Superintending Engineer, Public Works Department (B&R), Ludhiana
18. Chief Engineer, Punjab State Power Corporation Ltd., Ludhiana
19. Chief Engineer, Punjab Pollution Control Board, Ludhiana
20. Superintending Engineer, Punjab Pollution Control Board, Ludhiana
21. District Development and Panchayat Officer, Ludhiana
22. Executive Engineer, Construction Division No. 1, 2, 3, 4, Public Works Department, Ludhiana
23. Executive Engineer, Provincial Division, Public Works Department, Ludhiana
24. Executive Engineer, National Highway, Public Works Department, Ludhiana
25. Executive Engineer, Public Health, Ludhiana
26. Executive Engineer, Water Supply and Sanitation Department, Ludhiana
27. Executive Engineer, Canal Department-cum-District Mining Officer, Ludhiana
28. Executive Officer, Improvement Trust, Ludhiana
29. Block Development and Panchayat Officer, Ludhiana
30. All concerned Block Development and Panchayat Officers, Ludhiana
31. Assistant Labour Commissioner, Ludhiana
32. District Social Security Officer, Ludhiana
33. District Program Officer, Ludhiana
34. District Public Relations Officer, Ludhiana

35. Secretary, Zila Parishad, Ludhiana
36. District Controller, Food, Civil Supplies and Consumer Affairs, Ludhiana (East)
37. District Controller, Food, Civil Supplies and Consumer Affairs, Ludhiana (West)
38. District Education Officer (S.S./Elementary), Ludhiana
39. District Sports Officer, Ludhiana
40. Deputy Director, Small Savings, Ludhiana
41. Deputy Director, Dairy, Ludhiana
42. Deputy Director, Fisheries Department, Ludhiana
43. District Welfare Officer, Ludhiana
44. District Mandi Officer, Ludhiana
45. General Manager, Roadways, Ludhiana
46. General Manager, PUNSUP, Ludhiana
47. General Manager, Punjab Agro, Ludhiana
48. District Social Security Officer, Ludhiana
49. District Child Protection Officer, Ludhiana
50. Deputy Director, Animal Husbandry Department, Ludhiana
51. District Language Officer, Ludhiana
52. District Forest Officer, Ludhiana
53. General Manager, Department of Industries and Commerce, Ludhiana
54. District Treasury Officer, Ludhiana
55. Zonal Licensing Authority (Drugs), Ludhiana
56. District Employment Officer, Ludhiana
57. Chief Agriculture Officer, Ludhiana
58. Deputy Director, Horticulture, Ludhiana
59. Deputy Director, Cooperative, Ludhiana
60. District Public Relations Officer, Ludhiana
61. Executive Engineer, P.S.I.E.C., Ludhiana
62. Tehsildar, Election, Ludhiana
63. All concerned Executive Officers, Municipal Council, District Ludhiana
64. All concerned Executive Officers, Nagar Panchayat, District Ludhiana
65. Heads of all Departments, Punjab Government, District Ludhiana
66. Tourist Officer, Tourist Information Centre, Ludhiana

No: 6827-93 / M.A

Date: 25/03/2026

Subject: Regarding the availability of land for the Carcass Plant in compliance with the orders of the Hon'ble National Green Tribunal in Case O.A. No. 289 of 2023 titled as *Lt. Col. Jasjit Singh Gill Vs SOP & Execution Application No. 33/2023* in O.A. No. 465/2019.

In connection with the subject cited above, as per the orders issued by the Hon'ble National Green Tribunal, the Carcass Plant is to be shifted to a new location for smooth operation, for which a minimum of 2 acres of land is required.

547 In this regard, you are hereby directed that if any such suitable site (minimum 2 acres) is within your knowledge where the Carcass Plant can be operated smoothly in accordance with environmental standards, then a detailed report along with your recommendations must be ensured to be sent to this office.

The aforementioned report must be mandatorily submitted to this office by 01.04.2026, so that timely compliance with the orders of the Hon'ble Court can be ensured.

Sd/-
**Deputy Commissioner
Ludhiana.**

548



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐ.ਏ.ਐਸ.)

ਕੰਮ

1. ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ (ਨੁਮਾਇੰਦਾ)
2. ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ, ਲੁਧਿਆਣਾ (ਵਿਹਾਰੀ)/ਖੋਰ
3. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ
4. ਮੁੱਖ ਪੁਲਾੜਕ, ਡਲਾਡਾ, ਲੁਧਿਆਣਾ
5. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਪੇਂਡੂ ਵਿਕਾਸ), ਲੁਧਿਆਣਾ
6. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਸ਼ਹਿਰੀ ਵਿਕਾਸ), ਲੁਧਿਆਣਾ
7. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਖੇਲ/ਜਗਰਾਫੀ
8. ਸਕੈਂਡਰ, ਰਿਜਨਲ ਟਰਾਂਸਪੋਰਟ ਅਥਾਰਟੀ, ਲੁਧਿਆਣਾ
9. ਸਮੂਹ ਉਪ ਮੈਂਡਰ ਮੇਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ
10. ਐਲ.ਏ.ਸੀ., ਨਗਰ ਸੁਧਾਰ ਟਰੱਸਟ, ਲੁਧਿਆਣਾ
11. ਸਰਾਇਕ ਕਮਿਸ਼ਨਰ, ਸਟੇਟ ਟੈਕਸ, ਲੁਧਿਆਣਾ
12. ਸਰਾਇਕ ਕਮਿਸ਼ਨਰ, ਆਬਕਾਰੀ ਤੇ ਕਰ ਵਿਭਾਗ, ਲੁਧਿਆਣਾ (ਪ੍ਰਧਾਨੀ)
13. ਸਰਾਇਕ ਕਮਿਸ਼ਨਰ, ਆਬਕਾਰੀ ਤੇ ਕਰ ਵਿਭਾਗ, ਲੁਧਿਆਣਾ (ਪੰਡਰੀ)
14. ਸਿਵਲ ਸਪਲਾਈ, ਲੁਧਿਆਣਾ
15. ਸਮੂਹ ਸਬੰਧਤ ਡਾਇਰੈਕਟਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ
16. ਸਮੂਹ ਸਬੰਧਤ ਨਾਇਕ ਡਾਇਰੈਕਟਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ
17. ਇੰਡਰਨ ਇੰਜੀਨੀਅਰ, ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ ਲੁਧਿਆਣਾ
18. ਮੁੱਖ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਸਟੇਟ ਪਵਰ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਿਡ, ਲੁਧਿਆਣਾ
19. ਮੁੱਖ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ
20. ਇੰਡਰਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ
21. ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਤੇ ਪੈਰਾਵੀਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ
22. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਉਲਾਰੀ ਮੰਡਲ ਨੰ 1,2,3,4, ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ, ਲੁਧਿਆਣਾ
23. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪ੍ਰਤਾਪ ਮੰਡਲ, ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ, ਲੁਧਿਆਣਾ
24. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਨੈਸ਼ਨਲ ਹਾਈਵੇ, ਲੋਕ ਨਿਰਮਾਣ ਵਿਭਾਗ, ਲੁਧਿਆਣਾ
25. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪਬਲਿਕ ਹੈਲਥ, ਲੁਧਿਆਣਾ
26. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਸਲ ਸਪਲਾਈ ਤੇ ਸੈਨੀਟੇਸ਼ਨ ਵਿਭਾਗ, ਲੁਧਿਆਣਾ
27. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਨਹਿਰੀ ਵਿਭਾਗ-ਕਮ-ਜਿਲ੍ਹਾ ਮਾਈਨਿੰਗ ਅਫਸਰ, ਲੁਧਿਆਣਾ
28. ਕਾਰਜਕਾਰੀ ਅਫਸਰ, ਨਗਰ ਸੁਧਾਰ ਟਰੱਸਟ, ਲੁਧਿਆਣਾ
29. ਬਲਾਕ ਵਿਕਾਸ ਤੇ ਪੈਰਾਵੀਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ
30. ਸਮੂਹ ਸਬੰਧਤ ਬਲਾਕ ਵਿਕਾਸ ਤੇ ਪੈਰਾਵੀਤ ਅਫਸਰ, ਲੁਧਿਆਣਾ
31. ਸਰਾਇਕ ਸਿਵਲ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
32. ਜਿਲ੍ਹਾ ਸਮਾਜਿਕ ਸੁਰੱਖਿਆ ਅਫਸਰ, ਲੁਧਿਆਣਾ
33. ਜਿਲ੍ਹਾ ਪ੍ਰੋਸ਼ਕਾਮ ਅਫਸਰ, ਲੁਧਿਆਣਾ
34. ਜਿਲ੍ਹਾ ਲੋਕ ਸੰਪਰਕ ਅਫਸਰ, ਲੁਧਿਆਣਾ
35. ਸੇਕਟਰੀ, ਜਿਲ੍ਹਾ ਪ੍ਰੈੱਸ, ਲੁਧਿਆਣਾ
36. ਜਿਲ੍ਹਾ ਕੰਟਰੋਲਰ, ਖੁਦਾਕ, ਸਿਵਲ ਸਪਲਾਈ ਤੇ ਆਰਥਕ ਮਾਲੀ, ਲੁਧਿਆਣਾ (ਪ੍ਰਧਾਨੀ)
37. ਜਿਲ੍ਹਾ ਕੰਟਰੋਲਰ, ਖੁਦਾਕ, ਸਿਵਲ ਸਪਲਾਈ ਤੇ ਆਰਥਕ ਮਾਲੀ, ਲੁਧਿਆਣਾ (ਪੰਡਰੀ)
38. ਜਿਲ੍ਹਾ ਸਿੱਖਿਆ ਅਫਸਰ (ਸ.ਸ./ਐਲੀਮੈਂਟਰੀ), ਲੁਧਿਆਣਾ
39. ਜਿਲ੍ਹਾ ਖੇਡ ਅਫਸਰ, ਲੁਧਿਆਣਾ
40. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਸਮਾਜ ਸੇਵਿੰਗ, ਲੁਧਿਆਣਾ
41. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਡੇਅਰੀ, ਲੁਧਿਆਣਾ
42. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਮੇਡੀ ਪਲਾਨ ਵਿਭਾਗ, ਲੁਧਿਆਣਾ

549

- ਜਿਲ੍ਹਾ ਭਲਾਈ ਅਫਸਰ, ਲੁਧਿਆਣਾ
44. ਜਿਲ੍ਹਾ ਮੰਡੀ ਅਫਸਰ, ਲੁਧਿਆਣਾ
 45. ਜਨਰਲ ਮੈਨੇਜਰ, ਰੋਡਵੇਜ, ਲੁਧਿਆਣਾ
 46. ਜਨਰਲ ਮੈਨੇਜਰ, ਪਨਸਪ, ਲੁਧਿਆਣਾ
 47. ਜਨਰਲ ਮੈਨੇਜਰ, ਪੰਜਾਬ ਐਗਰੋ, ਲੁਧਿਆਣਾ
 48. ਜਿਲ੍ਹਾ ਸਮਾਜਿਕ ਸੁਰੱਖਿਆ ਅਫਸਰ, ਲੁਧਿਆਣਾ
 49. ਜਿਲ੍ਹਾ ਬਾਲ ਸੁਰੱਖਿਆ ਅਫਸਰ, ਲੁਧਿਆਣਾ
 50. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਪਸ਼ੂ ਪਾਲਣ ਵਿਭਾਗ, ਲੁਧਿਆਣਾ
 51. ਜਿਲ੍ਹਾ ਭਾਸ਼ਾ ਅਫਸਰ, ਲੁਧਿਆਣਾ
 52. ਜਿਲ੍ਹਾ ਵਣ ਅਫਸਰ, ਲੁਧਿਆਣਾ
 53. ਜਨਰਲ ਮੈਨੇਜਰ, ਉਦਯੋਗ ਤੇ ਕਮਰਸ ਵਿਭਾਗ, ਲੁਧਿਆਣਾ
 54. ਜਿਲ੍ਹਾ ਖਜ਼ਾਨਾ ਅਫਸਰ, ਲੁਧਿਆਣਾ
 55. ਜੇਨਲ ਲਾਇਸੈਂਸਿੰਗ ਅਥਾਰਟੀ (ਡਰੱਗ), ਲੁਧਿਆਣਾ
 56. ਜਿਲ੍ਹਾ ਚੇਜਗਾਰ ਅਫਸਰ, ਲੁਧਿਆਣਾ
 57. ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ, ਲੁਧਿਆਣਾ
 58. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਖਾਗਸ਼ਾਨੀ, ਲੁਧਿਆਣਾ
 59. ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਕੋਆਪਰੇਟਿਵ, ਲੁਧਿਆਣਾ
 60. ਜਿਲ੍ਹਾ ਲੋਕ ਸੰਪਰਕ ਅਫਸਰ, ਲੁਧਿਆਣਾ
 61. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੀ.ਐਸ.ਆਈ.ਈ.ਸੀ, ਲੁਧਿਆਣਾ
 62. ਤਹਿਸੀਲਦਾਰ, ਚੇਣਾ, ਲੁਧਿਆਣਾ
 63. ਸਮੂਹ ਸਬੰਧਤ ਕਾਰਜਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਕੇਸਲ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ
 64. ਸਮੂਹ ਸਬੰਧਤ ਕਾਰਜਸਾਧਕ ਅਫਸਰ, ਨਗਰ ਪੰਚਾਇਤ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ
 65. ਸਮੂਹ ਵਿਭਾਗਾਂ ਦੇ ਮੁੱਖੀ, ਪੰਜਾਬ ਸਰਕਾਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ।
 66. ਟ੍ਰਾਂਸਿਟ ਅਫਸਰ, ਟ੍ਰਾਂਸਿਟ ਇਨਫਰਮੇਸ਼ਨ ਸੈਂਟਰ, ਲੁਧਿਆਣਾ।

ਨੰ - 682743 / ਫ.ਸ

ਮਿਤੀ-25/03/26

ਵਿਸ਼ਾ:

ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਕੇਸ O.A No. 289 of 2023 titled as LL Col. Jasjit Singh Gill Vs SOP & Execution Application No. 33/2023 in O.A No. 465/2019 ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਸਬੰਧੀ Carcass Plant ਲਈ ਜਗ੍ਹਾ ਦੀ ਉਪਲਬਧਤਾ ਬਾਰੇ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਨੀ ਵੱਲੋਂ ਜਾਰੀ ਹੁਕਮਾਂ ਅਨੁਸਾਰ Carcass Plant ਨੂੰ ਸੁਚਾਰੂ ਢੰਗ ਨਾਲ ਚਲਾਉਣ ਲਈ ਇਸ ਨੂੰ ਨਵੀਂ ਜਗ੍ਹਾ ਤੇ ਸਿਫਟ ਕੀਤਾ ਜਾਣਾ ਹੈ, ਜਿਸ ਲਈ ਘੱਟ ਤੋਂ ਘੱਟ 2 ਏਕੜ ਜ਼ਮੀਨ ਦੀ ਲੋੜ ਹੈ।

ਇਸ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਜੇਕਰ ਆਪ ਜੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਕੋਈ ਐਸੀ ਉਚਿਤ ਜਗ੍ਹਾ (ਘੱਟੋ-ਘੱਟ 2 ਏਕੜ) ਮੌਜੂਦ ਹੋਵੇ, ਜਿੱਥੇ Carcass Plant ਨੂੰ ਵਾਤਾਵਰਣ ਮਾਪਦੰਡਾਂ ਅਨੁਸਾਰ ਸੁਚਾਰੂ ਢੰਗ ਨਾਲ ਚਲਾਇਆ ਜਾ ਸਕੇ, ਤਾਂ ਉਸ ਸਬੰਧੀ ਵਿਸਥਾਰਪੂਰਵਕ ਰਿਪੋਰਟ ਸਮੇਤ ਆਪਣੀ ਸਿਫਾਰਿਸ਼ ਇਸ ਦਫ਼ਤਰ ਨੂੰ ਭੇਜਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।

ਉਕਤ ਰਿਪੋਰਟ ਮਿਤੀ 01.04.2026 ਤੱਕ ਲਾਜ਼ਮੀ ਤੌਰ 'ਤੇ ਇਸ ਦਫ਼ਤਰ ਵਿਖੇ ਭੇਜੀ ਜਾਵੇ, ਤਾਂ ਜੋ ਮਾਣਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਸਮੇਂ ਸਿਰ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

550

OFFICE OF THE SUB DIVISIONAL MAGISTRATE, LUDHIANA EAST

To

Deputy Commissioner
Ludhiana

Subject: Feasibility report for establishment of Carcass Disposal Plant at village Jamalpur Awana

No. 1326

Dated 07/4/2026

In compliance with the directions issued vide letter no 6821-26/MA dated 25/03/2026, a joint site inspection was conducted by officers/officials of all concerned departments to assess the feasibility of the proposed site for establishment of a carcass disposal plant.

The proposed site is situated in Village Jamalpur Awana, Tehsil Ludhiana (East), as per Jamabandi for the year 2011-12. The land falls under Khewat No. 744, Khatauni No. 805, comprising Khassra Nos. 27/7/2, 8/1 and 14, measuring a total area of 16 Kanal (2 Acres). As per the revenue record, the ownership of the land vests with Municipal Corporation, Ludhiana.

As per the report received from the Revenue Department, the distances of the proposed site from various environmentally sensitive and regulated features have been examined. These include the distance from the nearest surface water body such as flood plain, High Flood Level (HFL) or red line as per revenue records, as well as distances from nearby settlements, educational institutions, places of worship, archaeological monuments, national parks, reserve forests and heritage sites. The distance from the nearest wildlife sanctuary/zoo has also been verified. It has been reported that all such distances are more than 500 meters, thereby fulfilling the norms prescribed under the guidelines of the Punjab Pollution Control Board. Accordingly, from the revenue and environmental standpoint, the site is found to be suitable.

Further, as per the report of the DTP, the site falls within the Utility Zone of the Master Plan, Ludhiana, wherein establishment of a carcass plant is permissible subject to certain conditions. It has been stipulated that the site should abut either a minimum 4 karam wide revenue rasta or a 4 karam wide Gair Mumkin rasta, which should be operational and metalled.

On verification, it has been found that the proposed site abuts a 6 karam wide revenue rasta. However, before commencement of operations, the said road is required to be properly metalled to meet the prescribed conditions.

In view of the joint inspection conducted by all concerned departments, the compliance of prescribed distance norms, and conformity with the provisions of the Master Plan, Ludhiana, the proposed site is found to be feasible for establishment of a carcass disposal plant.

Report is submitted for kind perusal and further necessary action please.


DTP, Ludhiana


BE, MFCB


Tehsildar, Ldh (East)


Superintendent Engineer
Municipal Corporation, Ldh


Estate Officer
GLADA, Ldh


Sub Divisional Magistrate
Ldh (East)

551

True Translation in English

Office of the Deputy Commissioner, Ludhiana (M.A. Branch)

To,
The Commissioner,
Municipal Corporation,
Ludhiana.

No. 8035/M.A.

Dated: 10/04/26

Subject: Regarding sending the Feasibility Report of the Jamalpur site for the Carcass Plant in compliance with the orders passed in O.A. No. 289 of 2023 titled as *Lt. Col. Jasjit Singh Gill Vs. SOP* and Execution Application No. 33/2023 in O.A. No. 465/2019.

Reference: In reference to this office letter No. 6821-26/M.A. dated 25.03.2026 on the subject cited above.

With reference to the subject cited above, through the letter under reference from this office, in compliance with the orders of the Hon'ble National Green Tribunal, a committee under the chairmanship of the Additional Commissioner, Municipal Corporation, Ludhiana was constituted for preparing the feasibility report regarding the Jamalpur site for the Carcass Disposal Plant.

The said committee has submitted its Joint Report to this office vide letter No. 1326 dated 07.04.2026. As per the said report:

"In view of the joint inspection conducted by all concerned departments, the compliance of prescribed distance norms, and conformity with the provisions of the Master Plan, Ludhiana, the proposed site is found to be feasible for establishment of a carcass disposal plant."

Further, the Superintending Engineer, Municipal Corporation, Ludhiana was also appointed as a member of the said committee, and on the basis of his suggestions/opinion as well, the Jamalpur site has been found suitable for establishment of the Carcass Disposal Plant. Moreover, as per the revenue record, the said land is also recorded in the name of Municipal Corporation, Ludhiana.

Therefore, you are requested that, in order to ensure compliance of the orders passed in the above-mentioned cases by the Hon'ble National Green Tribunal, necessary further action may kindly be taken to put the Jamalpur site into use as a Carcass Disposal Plant.

Sd/-
Deputy Commissioner,
Ludhiana

552



ਸਰਕਾਰ ਪੰਜਾਬ
ਲੁਧਿਆਣਾ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ,
ਲੁਧਿਆਣਾ।

ਨੰ- 8035 ਐਮ.ਏ

ਮਿਤੀ - 10/04/26

ਵਿਸ਼ਾ:- ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਕੇਸ O.A. No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill Vs. SOP ਅਤੇ Execution Application No. 33/2023 in O.A. No. 465/2019 ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਸਬੰਧੀ Carcass Plant ਲਈ ਜਮਾਲਪੁਰ ਸਾਈਟ ਦੀ Feasibility Report ਤੈਜ਼ਾਮ ਕਰਨ ਬਾਰੇ।

ਰਵਾਲਾ- ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 6821-26/ਐਮ.ਏ ਮਿਤੀ 25.03.2026 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਦੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਉਪਰੋਕਤ ਕੇਸ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਸਬੰਧੀ Carcass Disposal Plant ਲਈ ਜਮਾਲਪੁਰ ਸਾਈਟ ਦੀ feasibility ਰਿਪੋਰਟ ਤਿਆਰ ਕਰਨ ਲਈ ਵਧੀਕ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਇਕ ਕਮੇਟੀ ਗਠਿਤ ਕੀਤੀ ਗਈ ਸੀ।

ਉਕਤ ਕਮੇਟੀ ਵੱਲੋਂ ਪੱਤਰ ਨੰ. 1326 ਮਿਤੀ 07.04.2026 ਰਾਹੀਂ Joint Report ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਗਈ ਹੈ। ਉਕਤ ਰਿਪੋਰਟ ਅਨੁਸਾਰ-

" in view of the joint inspection conducted by all concerned department, the compliance of prescribed distance norms, and conformity with the provisions of the Master Plan, Ludhiana, the Proposed site is found to be feasible for establishment of a carcass disposal Plant."

ਕਿਉਂਕਿ ਉਕਤ ਕਮੇਟੀ ਵਿੱਚ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ ਬਤੌਰ ਕਮੇਟੀ ਮੈਂਬਰ ਨਿਯੁਕਤ ਕੀਤਾ ਗਿਆ ਸੀ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਹੁਕਮਾਂ/ਰਾਏ ਦੇ ਆਧਾਰ 'ਤੇ ਵੀ ਜਮਾਲਪੁਰ ਸਾਈਟ ਨੂੰ Carcass Disposal Plant ਦੀ ਸਥਾਪਨਾ ਲਈ ਅਨੁਮੋਦਿਤ ਪਾਇਆ ਗਿਆ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਹੀ, ਮਾਲ ਵਿਕਾਸ ਅਨੁਸਾਰ ਵੀ ਉਕਤ ਰਕਬਾ ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਦੇ ਨਾਮ ਦਰਜ ਹੈ।

ਇਸ ਲਈ, ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਣਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਉਪਰੋਕਤ ਕੇਸਾਂ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਉਣ ਹਿਤ ਜਮਾਲਪੁਰ ਸਾਈਟ ਨੂੰ Carcass Disposal Plant ਵਜੋਂ ਵਰਤੋਂ ਵਿੱਚ ਲਿਆਉਣ ਲਈ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਦੀ ਖੋਹਲ ਕੀਤੀ ਜਾਵੇ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।